

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 201  
IB-139/ND/2020**

**IN THE MATTER OF:  
Mr. Mahesh Kumar Mittal**

**...PETITIONER**

**Vs.**

**Goldmax Trade N Biz Pvt. Ltd.**

**...RESPONDENT**

**Section  
Under Section 9 of IBC**

**Order delivered on 21.01.2021  
(Virtual Hearing)**

**Coram:  
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Mr. Harsh Tikoo, Advocate.  
For the Respondent/ Corporate-debtor :Mr. Jitendra Bharti, Advocate.**

**ORDER**

Heard the submissions made by the Learned Counsels for both the parties. The Learned Counsels for both the parties have submitted that their clients are exploring the possibility of amicable resolution of the matter and prayed for grant of time. Time prayed for is granted. Matter is adjourned to **12.03.2021.**

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**(V.K. Subburaj)  
Member (T)**

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**(P.S.N. Prasad)  
Member (J)**